

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:784
ANSWERED ON:14.08.2012
DISTRICT CONSUMER PROTECTION COUNCILS
Singh Rajkumari Ratna

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether District Consumer Protection Councils have not been set up in each district of the country so far;
- (b) if so, the reasons therefor and the reaction of the Government thereto; and
- (c) the number of districts where the said councils have been constituted so far, State- wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (c): Under the Consumer Protection Act, 1986, the State Governments are mandated to constitute District Consumer Protection Councils (DCPCs) in each District in the State. The State-wise status of constitution of District Consumer Protection Councils in States/UTs is at Annexure.

The Central Govt. has been impressing upon the defaulting States/UTs from time to time to constitute DCPCs in their States/UTs.